

[Secretary]

- (iii) I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 7th April, 1966, passed the following motion:

Motion

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint three members to the Joint Committee of the Houses on the Judges (Inquiry) Bill, 1964, in the vacancies caused by the retirement of Shri Akbar Ali Khan, Shri G. S. Pathak and Shri K. K. Shah from the membership of the Rajya Sabha on the 2nd April, 1966, and resolves that the following members of the Rajya Sabha be appointed to the said Joint Committee, namely:—

1. Shri Akbar Ali Khan.
2. Shri G. S. Pathak.
3. Shri K. K. Shah."

- (iv) I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 7th April, 1966, passed the following motion:—

Motion

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint two members to the Joint Committee of the Houses on the Delhi Administration Bill, 1965 in the vacancies caused by the retirement of Shri L. N. Mishra and Kumari Shanta Vasisht from the membership of the Rajya Sabha on the 2nd April, 1966 and resolves that the following members of the Rajya Sabha be appointed to

the said Joint Committee, namely:—

1. Shri L. N. Mishra.
2. Kumari Shanta Vasisht."

12.44 hrs.

DELHI SHOPS AND ESTABLISHMENTS (AMENDMENT) BILL.

AS PASSED BY RAJYA SABHA

Secretary: Sir, I lay on the Table of the House the Delhi Shops and Establishments (Amendment) Bill, 1966, as passed by Rajya Sabha.

12. 44½ hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS' EIGHTY-FIFTH REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Eighty-fifth Report of the Committee on Private Members' Bills and Resolutions.

12. 44½ hrs.

ELECTION TO COMMITTEES

(i) **JOINT COMMITTEE ON PATENTS. BILL**

Shri Krishnamoorthy Rao (Shimoga): I beg to move:

"That this House recommends to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Patents Bill, 1965 in the vacancy caused by the retirement of Shri Dalpat Singh from Rajya Sabha and communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

Mr. Speaker: The question is:

"That this House recommends to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Patents Bill, 1965 in the vacancy caused by the retirement of Shri Dalpat Singh from Rajya Sabha and communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

(ii) COMMITTEE ON PUBLIC UNDERTAKINGS

Shri D. N. Tiwary (Gopalganj): I beg to move:

"That this House recommends to Rajya Sabha that Rajya Sabha do agree to nominate two members from Rajya Sabha to associate with the Committee on Public Undertakings of this House for the unexpired portion of the term of the Committee, in the vacancies caused by the retirement of Shri Lokanatha Mishra and Shri T. S. Pattabiraman from Rajya Sabha and communicate to this House the names of the members to be so nominated by Rajya Sabha."

Mr. Speaker: The question is:

"That this House recommends to Rajya Sabha that Rajya Sabha do agree to nominate two members from Rajya Sabha to associate with the Committee on Public Undertakings of this House for the unexpired portion of the term of the Committee, in the vacancies caused by the retirement of Shri Lokanath Mishra and Shri T. S. Patabiraman from Rajya Sabha and communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

12.45 hrs.

RE. STATUTORY RESOLUTION ON
KERALA UNIVERSITY (AMENDMENT) ACT

Shri N. Sreekantan Nair (Quilon): In the Order Paper, as item 14, the statutory resolution in my name has been listed. There is a footnote saying that it will be taken up after the regular business of the House is over. As a statutory resolution, it is governed by the provisions in rules 234 and 235 of the Rules of Procedure and Conduct of Business of the House. Rule 234 lays down that it must be laid on the Table of the House. Rule 235 lays down that a day or days or at least a part of a day must be allotted for its discussion. The rule reads thus:

"The Speaker shall, in consultation with the Leader of the House, fix a day or days or part of a day as he may think fit for the consideration and passing of an amendment to such regulation, rule, sub-rule, bye-law, etc. of which notice may be given by a member."

Nowhere is it said that it can be part of an hour. It is part of a day at least.

It is a very important matter which has been taken cognisance of by the High Court of Kerala; a writ petition is pending there. If sufficient opportunity is not given to me to convince the Members on the other side and get a vote in my favour, I would submit that the responsibilities that are vested in this House and in you, Sir, under article 357 of the Constitution will not be discharged and they would be throttled, and naturally in that case I have to seek other remedies. I want a full and sufficient discussion here. I myself will take more than half an hour to explain why I am moving this resolution, and I wish that there must be a debate after which I must get also time for reply.